

8

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

O.A. No. 2593/93

New Delhi, dated the 15th May, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri P.K. Pal,  
R/o 137/Sector 1, R.K. Puram,  
New Delhi-110022.  
(By Advocate: Shri K.L. Bhandula)

..... APPLICANT

VERSUS

1. Union of India through the Secretary to the Govt. of India, Ministry of Water Resources, Shram Shakti Bhawan, New Delhi-110001.
2. The Chairman, Central Water Commission, Sawa Bhawan, R.K. Puram, New Delhi-110066.

(None appeared for the Respondents) ..... RESPONDENTS

JUDGEMENT

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

In this application Shri P.K. Pal has sought re-fixation of his pay in the grade of Extra Asstt./Asstt. Engineer (Scale Rs.2000 - 3500) @ Rs.2450/- w.e.f. 3.8.92 at the level of pay drawn by his junior Shri Chandra Prakash with consequential benefits including arrears of pay and allowances and increments consequent on pay fixation.

2. It appears that during the period the applicant proceeded on deputation, some of his juniors were promoted on ad hoc basis. After his return, he was promoted on regular basis along with his juniors who had been promoted on ad hoc basis in his absence. When the applicant requested the respondents to fix his pay with reference to that of his junior, the same was rejected vide impugned order dated 15.12.92.

3. Such a prayer has been allowed in a number of similar cases, one of the more recent ones being OA No. 267/93 Shri A.K. Kolay Vs. UOI & Ors. decided on 3.6.94. Following that judgment, this O.A. also succeeds and the respondents are directed to fix the

M

applicant's pay on par with that fixed in respect of his juniors who were appointed on ad hoc basis, while he was on deputation. Arrears should be calculated and paid within 3 months of the date of receipt of a copy of this judgement. No costs.

*Adige*  
(S.R. ADIGE)  
Member (A)

GK